

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **VCRM PETROCHEMICALS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>VCRM PETROCHEMICALS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	28-05-2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23201DL2004PTC126663
5.	Address of the registered office and principal office (if any) of corporate debtor	C-16/4, Shivaji Park, Punjabi Bagh, New Delhi - 110026
6.	Insolvency commencement date in respect of corporate debtor	27-09-2019 (copy of order uploaded on NCLT website on 23-10-2019)
7.	Estimated date of closure of insolvency resolution process	25-03-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Bansal IBBI/IPA-002/IP-N00096/2017-18/10239
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-102/2 DDA Flats, Naraina Vihar, New Delhi - 110028 Email:- <a href="mailto:csdeepakbansal@gmail.com">csdeepakbansal@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-102/2 DDA Flats, Naraina Vihar, New Delhi - 110028 Email:- <a href="mailto:deepakbansal.irp@gmail.com">deepakbansal.irp@gmail.com</a>
11.	Last date for submission of claims	06-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: E-102/2 DDA Flats, Naraina Vihar, New Delhi - 110028 Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VCRM PETROCHEMICALS PRIVATE LIMITED** on 27-09-2019.

The creditors of **VCRM PETROCHEMICALS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **06-11-2019**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: - 24-10-2019

Place:-New Delhi

**Deepak Bansal**  
Interim Resolution Professional

